# GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 2164 TO BE ANSWERED ON 18.12.2025

### **SOCIAL SECURITY TO GIG AND PLATFORM WORKERS**

### 2164. DR. K. LAXMAN:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government has assessed the number of gig and platform workers currently outside formal social security nets;
- (b) the progress made in operationalising the Social Security Fund under the Code on Social Security, 2020;
- (c) whether any minimum-contribution or co-sharing model has been proposed for platform workers; and
- (d) the steps being taken to extend health insurance, accident coverage and pension benefits to gig workers nationwide?

#### **ANSWER**

## MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (d): As per an estimation by NITI Aayog vide its report titled "India's Booming Gig and Platform Economy" published in June 2022, the number of gig workers and platform workers in the country was 7.7 million in 2020-21, which is expected to rise to 23.5 million by 2029-30. The data on number of gig and platform workers currently outside formal social security net is not available.

For the first time, the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.

The Code provides for framing of suitable welfare schemes for gig workers and platform workers on matters relating to life and disability cover, health and maternity benefits, old age protection, etc. The Code provides for setting up a Social Security Fund to finance these welfare schemes.

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The Ministry of Labour and Employment had launched e-Shram portal on 26.08.2021 for creation of a Comprehensive National Database of Unorganised Workers including platform workers, migrant workers, etc. The e-Shram portal is meant to register and support the unorganised workers by providing them a Universal Account Number (UAN) on a self-declaration basis. The Ministry of Labour and Employment has also launched the e-Shram- 'One-Stop-Solution' that entails integration of different social security/welfare schemes at single portal i.e., e-Shram. This is envisaged to enable unorganised workers registered on e-Shram to access social security schemes and see benefits availed by them so far, through e-Shram.

To maximise registration of platform workers on e-Shram portal, three nationwide special registration drives were held during the months of April, May and August-September, 2025 in collaboration with States and Union Territories.

Multiple rounds of deliberations have been conducted with Aggregators, Knowledge Partners and Platform Workers Unions/Associations and State Government/UTs for social security framework of gig and platform workers.

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